

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE N.NAGARESH
THURSDAY, THE 23RD DAY OF APRIL 2020 / 3RD VAISAKHA, 1942
WP(C) TMP NO. 115 OF 2020**

Petitioners :-

1. P. Kunjabdulla, Aged 60 years,
S/o. Edakkavil Mammunhi, Farsana Manzil,
P.O. Kottappuram, Neeleswaram, Kasaragod District.
2. K.N. Abdul Rasheed, Aged 58 years,
S/o.K.P. Abdulla, Amina Manzil,
P.O. Kottappuram, Neeleswaram,
Kasaragod District.

By Advs. Sri. S. Sanal Kumar,
Smt. Bhavana V.
Smt. T.J. Seema

Respondents:

1. State of Kerala, represented by the Additional
Chief Secretary to Home Department,
Government Secretariat, Thiruvananthapuram – 695 001.
2. Director General of Prisons, Prisons Headquarters,
Poojappura, Thiruvananthapuram, Pin – 695012.
3. Superintendent of Central Prisons,
Poojappura, Thiruvananthapuram, Pin – 695012
Public Prosecutor, High Court of Kerala, Ernakulam – 31.

By
Government Pleader Sri. Harish

This writ petition having come up for admission on 23.04.2020, the court on the same day passed the following:

WPC.TMP.115/2020

: 2 :

ORDER

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Dated this the 23rd day of April, 2020

Post the writ petition on 24.04.2020.

N. NAGARESH, JUDGE

aks/23.04.2020

Appendix

Petitioner's Exhibits:

Ext.P1 - A true copy of the GO(Rt) No. 970/2020/Home dated 25.3.2020 issued by the Government of Kerala

Ext.P2 - True copy of the petition dated 30.3.2020 submitted by the 1st petitioner before the Chief Minister of Kerala

Ext.P3 - A true copy of the email communication received from the office of the Chief Minister, Government of Kerala to the 1st petitioner

Ext.P4 – A true copy of the petition dated 30.3.2020 submitted by the 2nd petitioner before the Chief Minister of Kerala

Ext.P5 – A true copy of the email communication received from the office of the Chief Minister, Government of Kerala to the 2nd petitioner